

BEFORE THE ADDITIONAL REGISTRAR, ENQUIRES-11

KARNATAKA LOKAYUKTA, BENGALURU

ENQUIRY NUMBER: UPLOK-1/DE/1060/2017/ARE-11

ENQUIRY REPORT Dated: 31/12/2018

Enquiry Officer: V.G.Bopaiah  
Additional Registrar Enquiries-11  
Karnataka Lokayukta, Bengaluru.

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Delinquent Government Official : Dr. T.G. Veeranaik

Discharged duties as Executive  
Officer, Taluk Panchayath,  
Devadurga.

Due for retirement on  
superannuation on 31/12/2019.

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1. Delinquent Government Official (in short, "DGO") by name Dr. T.G. Veeranaik was working as Executive Officer, Taluk Panchayath, Devadurga. He is due for retirement on superannuation on 31/12/2019.
2. Facts which necessitated to initiate the present inquiry proceedings needs to be stated in brief. One Sri. Rama Reddy. K. (hereinafter will be referred to as "complainant") is the resident of Nijalingappa Colony, Raichur. His complaint dated 03/03/2017 in FORM NO.I against the Executive Officer, Taluk Panchayath, Devadurga, Raichur District came to be registered in COMPT/UPLOK/GLB/464/2017/ARE-5. According to the complainant, DGO has not furnished information which was sought under Right to Information Act and has furnished false information under Right to Information Act. According to the complainant, DGO committed illegalities in construction of

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houses under Rajeev Gandhi Housing Scheme. It is also stated by the complainant that the Police Inspector attached to Anti-Corruption Bureau, Raichur has furnished information that records pertaining to allotment of houses under Rajeev Gandhi Housing Scheme are not available.

3. In exercise of the powers conferred upon under section 9 of the Karnataka Lokayukta Act, 1984, Hon'ble Upalokayukta-1, Karnataka probed into the matter which prima facie unearthed that endorsement dated 08/02/2017 issued by the Police Inspector attached to Anti-Corruption Bureau, Raichur revealed that the Executive Officer, Taluk Panchayath, Devadurga and Panchayath Development Officer, Gabbur Grama Panchayath have stated that no records are available touching allotment of thirty one houses during 2003-2004 and sixty houses during 2004-05 under Rajeev Gandhi Grameena Vasathi Nigama. Investigation also disclosed that no records are maintained touching implementation of schemes within the limits of Devadurga Taluk under Navagrama Scheme during the years 2003-04 and 2004-05. Hon'ble Upalokayukta-1, Karnataka prima facie arrived at conclusion that documents concerning ninety one houses i.e., thirty one houses during 2003-04 and sixty houses during 2004-05 under Rajeev Gandhi Grameena Vasathi Nigama are not available and that DGO has the responsibility of maintaining those records and failure on the part of DGO in not maintaining the records amounts to misconduct within the purview of Rule 3 (1) of The Karnataka Civil Services (Conduct) Rules, 1966, and accordingly, in exercise of the powers conferred upon under section 12(3) of The Karnataka Lokayukta Act, 1984, recommended the competent authority to initiate disciplinary proceedings against the DGO and to entrust

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the inquiry to the Hon'ble Upalokayukta, Karnataka under Rule 14-A of The Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957.

4. Subsequent to the report dated 15/06/2017 under section 12(3) of The Karnataka Lokayukta Act, 1984, Government Order bearing number ಗ್ರಾಅಪ 207 ವಿಸೇಬಿ 2017, ಬೆಂಗಳೂರು, ದಿನಾಂಕ 11/09/2017 has been issued by the Under Secretary to the Government of Karnataka, (Services B&C) Department of Rural Development and Panchayath Raj entrusting the inquiry against the DGO to the Hon'ble Upalokayukta-1, Karnataka under Rule 14-A of The Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957.
5. Subsequent to the Government Order ಗ್ರಾಅಪ 207 ವಿಸೇಬಿ 2017, ಬೆಂಗಳೂರು, ದಿನಾಂಕ 11/09/2017, Order number UPLOK-1/DE/1060/2017 Bengaluru, dated 13/10/2017 has been ordered by the Hon'ble Upalokayukta-1, Karnataka nominating the Additional Registrar, Enquiries-11, Karnataka Lokayukta, Bengaluru as Inquiry Officer to frame charges and to conduct departmental inquiry against the DGO.
6. Articles of charge dated 22/12/2017 at Annexure-1 which includes statement of imputation of misconduct at Annexure-II is the following:

**ಅನುಬಂಧ-1**  
**ದೋಷಾರೋಪಣೆ**

ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಡಾ|| ಪೀರನಾಯ್ಕ ಆದ ನೀವು ರಾಯಚೂರು ಜಿಲ್ಲೆ, ದೇವದುರ್ಗ ತಾಲ್ಲೂಕಿನ ಕಾರ್ಯ ನಿರ್ವಹಣಾ ಅಧಿಕಾರಿಯಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ರಾಜೀವ್‌ಗಾಂಧಿ ಗೃಹ ನಿರ್ಮಾಣ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಮನೆಗಳನ್ನು ನಿರ್ಮಿಸಿರುವ ಸಂಬಂಧ ದಾಖಲಾತಿಗಳನ್ನು ಮಾಹಿತಿ ಹಕ್ಕು ಅಧಿನಿಯಮದಡಿಯಲ್ಲಿ ನೀಡಲು ಕೋರಿದ್ದರೂ ಸಹ ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ನೀವು ನೀಡಲು ವಿಫಲರಾಗಿ ಹಾಗೂ

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2003-04 ಮತ್ತು 2004-05ನೇ ವರ್ಷದಲ್ಲಿ ಕ್ರಮವಾಗಿ 31 ರಿಂದ 60 ಮನೆಗಳನ್ನು ನಿರ್ಮಿಸಲಾಗಿದ್ದರೂ ಸಹ ಅವುಗಳನ್ನು ಪುಸ್ತಕಗಳಲ್ಲಿ ದಾಖಲಿಸದೆ ಸರ್ಕಾರಿ ನೌಕರನಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (ii) ಮತ್ತು (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿರುತ್ತೀರಿ.

**ಅನುಬಂಧ-2**  
**ದೋಷರೋಪಣೆಯ ವಿವರ**

ದೂರುದಾರರಾದ ಶ್ರೀರಾಮರೆಡ್ಡಿ.ಕೆ. ಇಡಬ್ಲ್ಯೂಎಸ್-231, ನಿಜಲಿಂಗಪ್ಪ ಕಾಲೋನಿ, ರಾಯಚೂರು ರವರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಮಾಹಿತಿ ಹಕ್ಕು ಅಧಿನಿಯಮದಡಿಯಲ್ಲಿ ರಾಜೀವ್‌ಗಾಂಧಿ ಗ್ರಾಮೀಣ ವಸತಿ ನಿಗಮದಡಿಯಲ್ಲಿ ನಿರ್ಮಾಣವಾಗಿರುವ ಮನೆಗಳ ದಾಖಲೆಗಳನ್ನು ನೀಡುವಂತೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ಒದಗಿಸಿರುವುದಿಲ್ಲವೆಂದು ಈ ಬಗ್ಗೆ ಭ್ರಷ್ಟಾಚಾರ ನಿಗ್ರಹ ದಳದ ತನಿಖಾಧಿಕಾರಿಯವರು ಸಹ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಲು ಕೋರಿದ್ದರೂ ಸಹ ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಿರುವುದಿಲ್ಲವೆಂದು ಆಪಾದಿಸಿರುತ್ತಾರೆ.

ದೂರುದಾರರು ಮಾಡಿದ ಆಪಾದನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ನಿಮಗೆ ದೂರಿನ ಪ್ರತಿ ಕಳುಹಿಸಿ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸೂಕ್ತ ದಾಖಲಾತಿಗಳೊಂದಿಗೆ ಸಲ್ಲಿಸುವಂತೆ ನಿಮಗೆ ತಿಳಿಸಿದ್ದು ನೀವು ಪತ್ರವನ್ನು ಸ್ವೀಕರಿಸಿದ್ದರೂ ಸಹ ಯಾವುದೇ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸದಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.

ದೂರುದಾರರು ಮಾಡಿರುವ ಆಪಾದನೆಗೆ ದೂರುದಾರರು ಸಲ್ಲಿಸಿರುವ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಈ ಕೆಳಕಂಡ ಅಂಶಗಳು ಕಂಡುಬರುತ್ತವೆ.

- 1) ದೂರುದಾರರು ಮಾಹಿತಿ ಹಕ್ಕು ಅಧಿನಿಯಮದಡಿಯಲ್ಲಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಯಾವುದೇ ಉತ್ತರವನ್ನು ನೀವು ನೀಡಿರುವುದಿಲ್ಲ.
- 2) ರಾಜೀವ್‌ಗಾಂಧಿ ಗೃಹ ನಿರ್ಮಾಣ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ಮನೆಗಳಿಗೆ ಸಂಬಂಧಿಸಿದ ದಾಖಲಾತಿಗಳನ್ನು ನೀವು ನಿರ್ವಹಿಸಿರುವುದಿಲ್ಲ.
- 3) 2003-04 ಮತ್ತು 2004-05ನೆಯ ಸಾಲಿನಲ್ಲಿ ಕ್ರಮವಾಗಿ 31 ರಿಂದ 60 ಮನೆಗಳನ್ನು ನಿರ್ಮಿಸಿದ್ದರೂ ಯಾವುದೇ ದಾಖಲಾತಿಗಳನ್ನು ನಿರ್ವಹಿಸಿರುವುದಿಲ್ಲ.


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ದೂರುದಾರರ ಆಪಾದನೆಯಲ್ಲಿನ ಅಂಶಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ಕರ್ತವ್ಯವನ್ನು ನಿಷ್ಠೆಯಿಂದ ಮಾಡಿಲ್ಲದಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿದ್ದರಿಂದ ಮತ್ತು ಈ ಕೃತ್ಯ ದುರ್ನಡತೆ ಎಂಬ ಪರಿಭಾಷೆಯಲ್ಲಿ ಬರುವುದರಿಂದ ಕರ್ನಾಟಕ ಸಿವಿಲ್ ಸೇವಾ (ನಡತೆ) 1966ರಡಿ ನಿಯಮ 3(1), (ii) ಮತ್ತು (iii) ರಡಿಯಲ್ಲಿ ದುರ್ವರ್ತನೆ ಮಾಡಿದ್ದಾರೆಂದು ಕಂಡು ಬಂದಿದ್ದರಿಂದ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ ರವರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು, ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-11 ರವರಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ಮೇಲೆ ಈ ದೋಷಾರೋಪಣೆ”.

7. Despite due service of articles of charge, DGO has not entered appearance before this authority and failed to participate in the present inquiry proceedings.
8. The disciplinary authority has examined the complainant Sri. Rama Reddy.K as PW1. During his evidence, his complaint dated 03/03/2017 in FORM NO.I in a single sheet is marked as per Ex P1, his original affidavit in FORM No.II dated 03/03/2017 is marked as per Ex P2, his original complaint dated 03/03/2017 in a plain single sheet is marked as per Ex P3, xerox copy of application dated 15/09/2016 in a single sheet of one Shivaraja Udamagal addressed to the Investigating Officer attached to Anti-Corruption Bureau, Raichur is marked as per Ex P4, xerox copy of letter dated 16/03/2016 in a single sheet of the Panchayath Development Officer, Gabburu Grama Panchayath addressed to Shivaraja Udamagal is marked as per Ex P5, xerox copy of letter dated 26/07/2016 in a single sheet of the Manager(Administration) and in-charge Assistant Public Information Officer, Rajeev Gandhi Grameena Vasathi Nigama Niyamitha addressed to Sri. Shivaraja is

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marked as per Ex P6, xerox copy of list in a single sheet pertaining to the houses constructed under Navagrama Yojane is marked as per Ex P7, xerox copy of letter dated 26/07/2016 in a single sheet of the Manager(Administration) and in-charge Assistant Public Information Officer, Rajeev Gandhi Grameena Vasathi Nigama Niyamitha addressed to the Public Information Officer, Taluk Panchayath, Devadurga Taluk is marked as per Ex P8, xerox copy of endorsement dated 08/02/2017 in a single sheet of the Police Inspector, Anti-corruption, Bureau Police Station, Raichur issued to Shivaraja Udamagal is marked as per Ex P9, xerox copy of the application dated 25/07/2015 in a single sheet of Shivaraja Udamagal under section 6(1) and 7(1) of The Right to Information Act is marked as per Ex P10, xerox copy of the application in a single sheet of Shivaraja Udamagal under section 6(1) and 7(1) of The Right to Information Act is marked as per Ex P11, xerox copy of the letter dated 19/10/2015 in a single sheet issued to the Chief Executive Officer, Zilla Panchayath, Raichur on behalf of the Deputy Commissioner, Raichur is marked as per Ex P12, xerox copy of the letter dated 31/10/2016 in a single sheet addressed to the Executive Office, Taluk Panchayath, Devadurga and the Panchayath Development Officer, Gabburu grama Panchayath on behalf of the Chief Executive Officer, Zilla Panchayath, Raichur is marked as per Ex P13 , xerox copy of the letter dated 29/07/2015 in a single sheet of the Public Information Officer and Deputy Secretary, Zilla Panchayath, Raichur addressed to the Executive Officer, Taluk Panchayath, Devadurga and the Panchayath Development Officer, Gabburu Grama Panchayath is marked as per Ex P14, xerox copy of the letter titled as “ ಮೇಲ್ಕನವಿ” dated 18/09/2015 in a single sheet of Shivaraja Udamagal addressed to the Deputy Commissioner,


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Raichur is marked as per Ex P15, xerox copy of the letter dated 04/11/2016 in a single sheet of the Panchayath Development Officer, Gabburu Grama Panchayath addressed to the Executive Officer, Taluk Panchayath, Devadurga is marked as per Ex P16.

9. Since the DGO has not participated in the proceedings his second oral statement could not be recorded and equally there was no need to post the matter either for questionnaire or for written argument and also for written statement of defence of DGO.
10. In the course of written argument of the Presenting Officer filed on 27/12/2018 she has referred to the evidence on record and sought to contend that the charge stands established.
11. In tune with the articles of charge, following points arise for consideration:

Point number 1:- Whether it stands established that during the tenure of DGO as Executive Officer, Taluk Panchayath, Raichur he failed to furnish information by way of documents touching the construction of houses under Rajeev Gandhi Gruha Nirmana Yojane and thereby is guilty of misconduct within the purview of Rule 3 (1)(ii) and (iii) of The Karnataka Civil Services (Conduct) Rules, 1966?

Point number 2:- Whether it stands established that during the tenure of DGO as Executive Officer, Taluk Panchayath, Raichur he failed to mention the particulars of thirty one houses built under Rajeev Gandhi Grameena Vasathi Nigama during 2003-04 and sixty houses built under Rajeev Gandhi Grameena Vasathi Nigama during 2004-05 in the concerned register and thereby is guilty of misconduct within the purview of Rule 3 (1)(ii) and (iii) of The Karnataka Civil Services (Conduct) Rules, 1966?

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12. Point numbers 1 and 2:- Since matters covered under point numbers 1 and 2 are interlinked with each other I have chosen to dwell upon to consider these two aspects together.
13. During evidence the complainant (PW1) has referred to Exs P1 to P16. His evidence would show that his friend by name Shivaraja Udamagal sought information under Right to Information Act. Ex P4 would show that the same is addressed by Shivaraja Udamagal to the Police Officer attached to Anti-Corruption Bureau, Raichur. It is found in Ex P5 that the Panchayath Development Officer, Gabburu has mentioned that documents pertaining to the houses under Navagrama Nirmana are not available. Ex P6 would show that the said document is addressed to Shivaraja Udamagal. Ex P7 shows that in all 224 houses are constructed. Ex P9 would show that the Police Inspector attached to Anti-Corruption Bureau Police Station, Raichur was informed by the Executive Officer, Taluk Panchayath, Devadurga and by the Panchayath Development Officer, Grama Panchayath, Gabburu that records are not available touching ninety one houses under Navagrama scheme. Exs P10 and P11 would show that Shivaraja Udamagal sought information under section 6(1) and 7(1) of The Right to Information Act. These documents would show that Shivaraja Udamagal sought information touching ninety one houses.
14. It is in the evidence of the complainant that DGO was working as Executive Officer, Taluk Panchayath Devadurga in the years 2015, 2016, 2017 and till the month of October 2018. In the presence of the said portion of evidence of PW1 it needs to be held that at the time when Shivaraja Udamagal sought information DGO was the person in authority to furnish information and also to cause entry of the houses built under Rajeev Gandhi Grameena Vasathi Nigama during the years 2003 to 2005. Since evidence of PW1 has

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remained unchallenged the same needs acceptance. Evidence of PW1 is supported by Exs P5, P7, P8 to P11 and also Exs P12 to P16. On the strength of the evidence of PW1 coupled with Ex P5, Ex P7 to P16 it needs to be held that charge against the DGO covered by point numbers 1 and 2 supra stands established and being of this view I proceed with the following:

R E P O R T

Charge against the DGO by name Dr. T.G. Veeranaik that during his tenure as Executive Officer, Taluk Panchayath, Raichur he failed to furnish information by way of documents touching the construction of houses under Rajeev Gandhi Gruha Nirmana Yojane and thereby is guilty of misconduct within the purview of Rule 3 (1)(ii) and (iii) of The Karnataka Civil Services (Conduct) Rules, 1966 is proved.

Charge against the DGO by name Dr. T.G. Veeranaik that during his tenure as Executive Officer, Taluk Panchayath, Raichur he failed to mention the particulars of thirty one houses built under Rajeev Gandhi Grameena Vasathi Nigama during 2003-04 and sixty houses built under Rajeev Gandhi Grameena Vasathi Nigama during 2004-05 in the concerned register and thereby is guilty of misconduct within the purview of Rule 3 (1)(ii) and (iii) of The Karnataka Civil Services (Conduct) Rules, 1966 is proved.

Submit this report to the Hon'ble Upalokayukta-1, Karnataka in a sealed cover forthwith along with connected records.

  
(V.G. BOPAIYAH)  
Additional Registrar, Enquiries-11,  
Karnataka Lokayukta, Bengaluru.

ANNEXURE

List of witnesses examined on behalf of the Disciplinary Authority:-

PW1:- Sri. Rama Reddy.K.

List of witnesses examined on behalf DGO:- Nil

List of documents marked on behalf of Disciplinary Authority:-

1. Ex P1 Complaint dated 03/03/2017 of PW1 in FORM NO.I in a single sheet.
2. Ex P2 Original affidavit of PW1 in FORM No.II dated 03/03/2017.
3. Ex P3 Original complaint of PW1 dated 03/03/2017 in a plain single sheet.
4. Ex P4 Xerox copy of application dated 15/09/2016 in a single sheet of one Shivaraja Udamagal addressed to the Investigating Officer attached to Anti-Corruption Bureau, Raichur.
5. Ex P5 Xerox copy of letter dated 16/03/2016 in a single sheet of the Panchayath Development Officer, Gabburu Grama Panchayath addressed to Shivaraja Udamagal.
6. Ex P6 Xerox copy of letter dated 26/07/2016 in a single sheet of the Manager(Administration) and in-charge Assistant Public Information Officer, Rajeev Gandhi Grameena Vasathi Nigama Niyamitha addressed to Sri. Shivaraja.
7. Ex P7 Xerox copy of list in a single sheet pertaining to the houses constructed under Navagrama Yojane.
8. Ex P8 Xerox copy of letter dated 26/07/2016 in a single sheet of the Manager(Administration) and in-charge Assistant Public Information

Officer, Rajeev Gandhi Grameena Vasathi Nigama Niyamitha addressed to the Public Information Officer, Taluk Panchayath, Devadurga Taluk.

9. Ex P9 Xerox copy of endorsement dated 08/02/2017 in a single sheet of the Police Inspector, Anti-corruption, Bureau Police Station, Raichur issued to Shivaraja Udamagal.
10. Ex P10 Xerox copy of the application dated 25/07/2015 in a single sheet of Shivaraja Udamagal under section 6(1) and 7(1) of The Right to Information Act.
11. Ex P11 Xerox copy of the application in a single sheet of Shivaraja Udamagal under section 6(1) and 7(1) of The Right to Information Act.
12. Ex P12 Xerox copy of the letter dated 19/10/2015 in a single sheet issued to the Chief Executive Officer, Zilla Panchayath, Raichur on behalf of the Deputy Commissioner, Raichur.
13. Ex P13 Xerox copy of the letter dated 31/10/2016 in a single sheet addressed to the Executive Office, Taluk Panchayath, Devadurga and the Panchayath Development Officer, Gabburu grama Panchayath on behalf of the Chief Executive Officer, Zilla Panchayath, Raichur.
14. Ex P14 Xerox copy of the letter dated 29/07/2015 in a single sheet of the Public Information Officer and Deputy Secretary, Zilla Panchayath, Raichur address to the Executive Officer, Taluk Panchayath, Devadurga and the Panchayath Development Officer, Gabburu Grama Panchayath.
15. Ex P15 Xerox copy of the letter titled as "ಮೇಲ್ಮನವಿ" dated 18/09/2015 in a single sheet of

Shivaraja Udamagal addressed to the Deputy Commissioner, Raichur.

16. Ex P16

Xerox copy of the letter dated 04/11/2016 in a single sheet of the Panchayath Development Officer, Gabburu Grama Panchayath addressed to the Executive Officer, Taluk Panchayath, Devadurga.

List of documents marked on behalf of DGO :- Nil.

  
(V.G. BOPALIAH)

Additional Registrar, Enquiries-11,  
Karnataka Lokayukta, Bengaluru.

**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

No:UPLOK-1/DE/1060/2017/ARE-11

Multi Storied Buildings,  
Dr.B.R.Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 03/01/2019

**RECOMMENDATION**

Sub:- Departmental inquiry against Dr. T.G. Veeranaik,  
Executive Officer, Devadurga Taluk Panchayath,  
Raichur District – Reg.

- Ref:-1) Government Order No.ಗ್ರಾಅಪ 207 ಎಸೇಬಿ 2017 Bengaluru  
dated 11/09/2017
- 2) Nomination order No.UPLOK-1/DE/1060/2017  
Bengaluru dated 13/10/2017 of Upalokayukta-1,  
State of Karnataka, Bengaluru.
- 3) Inquiry Report dated 31/12/2018 of Additional  
Registrar of Enquiries-11, Karnataka Lokayukta,  
Bengaluru

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The Government by its Order dated 11/09/2017 initiated the disciplinary proceedings against Dr. T.G. Veeranaik, Executive Officer, Devadurga Taluk Panchayath, Raichur District (hereinafter referred to as Delinquent Government Official for short as **DGO**) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-1/DE/1060/2017 dated 13/10/2017 nominated Additional Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Dr. T.G. Veeranaik, Executive Officer, Devadurga Taluk Panchayath, Raichur District was tried for the following charge:-

“ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಡಾ. ವೀರನಾಯ್ಕ ಆದ ನೀವು ರಾಯಚೂರು ಜಿಲ್ಲೆ, ದೇವದುರ್ಗ ತಾಲ್ಲೂಕಿನ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ರಾಜೀವ್‌ಗಾಂಧಿ ಗೃಹ ನಿರ್ಮಾಣ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಮನೆಗಳನ್ನು ನಿರ್ಮಿಸಿರುವ ಸಂಬಂಧ ದಾಖಲಾತಿಗಳನ್ನು ಮಾಹಿತಿ ಹಕ್ಕು ಅಧಿನಿಯಮದಡಿಯಲ್ಲಿ ನೀಡಲು ಕೋರಿದ್ದರೂ ಸಹ ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ನೀವು ನೀಡಲು ವಿಫಲರಾಗಿ ಹಾಗೂ 2003-04 ಮತ್ತು 2004-05ನೇ ವರ್ಷದಲ್ಲಿ ಕ್ರಮವಾಗಿ 31 ರಿಂದ 60 ಮನೆಗಳನ್ನು ನಿರ್ಮಿಸಲಾಗಿದ್ದರೂ ಸಹ ಅವುಗಳನ್ನು ಪುಸ್ತಕಗಳಲ್ಲಿ ದಾಖಲಿಸದೆ ಸರ್ಕಾರಿ ನೌಕರನಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (ii) ಮತ್ತು (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿರುತ್ತೀರಿ”.

4. The Inquiry Officer (Additional Registrar of Enquiries-11) on proper appreciation of oral and documentary evidence has held that, charge against the DGO by name Dr. T.G. Veeranaik that during his tenure as Executive Officer, Taluk Panchayath, Raichur he failed to furnish information by way of documents touching the construction of houses under Rajeev Gandhi Gruha Nimrana Yojane and thereby is guilty of misconduct within the purview of Rule 3(1)(ii) and (iii) of The Karnataka Civil Services (Conduct) Rules 1966 is proved.

Charge against the DGO by name Dr.T.G.Veeranaik that during his tenure as Executive Officer, Taluk Panchayath, Raichur

he failed to mention the particulars of thirty one houses built under Rajeev Gandhi Grameena Vasathi Nigama during 2003-04 and sixty houses built under Rajeev Gandhi Grameena Vasathi Nigama during 2004-05 in the concerned register and thereby is guilty of misconduct within the purview of Rule 3(1) (ii) and (iii) of The Karnataka Civil Services (Conduct) Rules, 1966 is proved.


5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the information furnished by the Inquiry Officer, the DGO is due to retire from service on 31/12/2019.

7. Having regard to the nature of charge proved against DGO Dr. T.G. Veeranaik, it is hereby recommended to the Government for imposing penalty of reducing the pay in the time scale of pay by four lower stages with cumulative effect on DGO Dr. T.G. Veeranaik, Executive Officer, Devadurga Taluk Panchayath, Raichur District

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
**(JUSTICE N. ANANDA)**  
Upalokayukta-1, 2/1  
State of Karnataka,  
Bengaluru

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